## GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:4522
ANSWERED ON:21.12.2011
AUDIT OF KENDRIYA BHANDAR
Singh Shri Sushil Kumar;Yadav Shri Madhusudan;Yadav Shri Om Prakash

## Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has decided to analyse public expenditure in all forms and at all levels as per stated Government goals, objectives and policies and procedures;
- (b) if so, the details thereof;
- (c) whether the Government has also decided for audit of Government social sector expenditure;
- (d) if so, the details thereof;
- (e) whether the Government proposes to conduct a special audit of Kendriya Bhandar in view of large number of complaints regarding embezzlement of funds by its Board of Directors;
- (f) if so, the details thereof; and
- (g) the action taken thereon?

## **Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (SHRI V. NARAYANASAMY)

- (a) & (b): Planning Commission had constituted a High Level Expert Committee (HLEC) vide Order No. 12/1/2009-FR dated 22.4.2010 to suggest measures for efficient management of public expenditure under the Chairmanship of Dr.C.Rangarajan, Chairman, Economic Advisory Council to the Prime Minister. The Committee has submitted its report.
- (c) & (d): Audit of all the Government expenditure is carried out, with social sector expenditure being no exception.
- (e) to (g): No, Madam. No complaint regarding embezzlement of funds in Kendriya Bhandar has been received. However, some complaints regarding appointments in Kendriya Bhandar and providing various facilities viz. use of staff car, reimbursement of telephone charges etc. to Chairperson and reimbursement of conveyance charges etc. to Directors/Delegates have been received. These facilities are being provided by the Board of Directors in exercise of its powers conferred under Section 49(1) of MSCS Act, 2002 and Bye-law 22(1) of Kendriya Bhandar. Regarding appointments, Kendriya Bhandar has been instructed to make all appointments as per recruitment rules.